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తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 6th August, 2023.

L. A. BILL No. 12 OF 2023.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fourth Year of the Republic of India, as follows:

1. (1) This Act may be called the Telangana Municipalities (Second Amendment) Act, 2023.

Short title
and
commence-
ment.

[1]

B. 37 (RSN)

(2) Sub-section (1) of section 2, shall come into force on such date as the State Government may by notification in the Telangana Gazette appoint.

(3) Sub-section (2) of section 2, shall come into force with effect from 27th January, 2025.

Amendment
of
Schedule-I.
(Act No. 11
of 2019)

2. (i) In the Telangana Municipalities Act, 2019 in schedule-I,

(1) under the Heading "XIX KAMAREDDY", against the SI.No.72, the following shall be substituted in the respective columns, namely,-

Sl.No.	Name of the District	Name of the Municipality	Number of Wards
1	2	3	4
"72		Banswada (excluding the habitation of Koyyagutta Thanda)	19"

(2) In the Telangana Municipalities Act, 2019 in schedule-I, under the Heading "XX YADADRI BHUVANAGIRI", against the SI.No.77, the following shall be substituted in the respective columns, namely,-

Sl.No.	Name of the District	Name of the Municipality	Number of Wards
1	2	3	4
"77		Alair (excluding the area of Saigudem)	12"

STATEMENT OF OBJECTS AND REASONS

Sub-section (3) of Section 3 of the Telangana Municipalities Act, 2019 provides that the State Legislature may, by way of amendment to the Act, modify or add or alter Schedule I or II of the Act so as to, form a new Municipality by separation of local area from any Municipality, or by uniting two or more local areas or part of areas, or by uniting any local area to a part of Municipality, include within a Municipality any local area, exclude from a Municipality, any area comprised therein, constitute any local area as a Municipality, alter the name of any Municipality, revise the boundary of municipal area, describe the boundary of Municipality or abolish a Municipality.

The people of Koyyagutta Thanda, Banswada Municipality in Kamareddy District have submitted a representation to exclude their habitation from the Banswada Municipality. Accordingly, the Municipal council, Banswada has passed the resolution.

Further, the people and public representatives of Saigudem of Alair Municipality have represented that, their habitation is faraway to the Alair Municipality causing inconvenient to the public for domestic needs and requested to exclude Saigudem from the Alair Municipality.

In view of the above, the Government have decided to amend the Schedule-I of the Telangana Municipalities Act, 2019, suitably.

This Bill seeks to give effect to the above decision.

K. TARAKA RAMA RAO,
Minister for Information Technology,
Electronics & Communications,
Municipal Administration & Urban Development,
Industries & Commerce.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN TELANGANA
LEGISLATIVE ASSEMBLY.**

The Telangana Municipalities (Second Amendment) Bill, 2023 after it is passed by the Legislature of the State may be submitted to the Governor for assent under article 200 of the Constitution of India.

K. TARA KAMA RAO,
Minister for Information Technology,
Electronics & Communications,
Municipal Administration & Urban Development,
Industries & Commerce.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.